175

price from the principals by M/s. Sandoz (India) Ltd. and the average import price of all the units taken together.

Out of Turn Allotment of Passenger Vehicles to Members of Parliament

3343. DR. G. VIJAYA RAMA RAO Will the Minister of INDUSTRY be pleased to state:

- (a) whether Members of Parliament have been allotted out of turn passenger vehicles from Indian manufacturers including public sector unit;
- (b) if so, the guidelines thereon and the number of applications received and vehicles allotted;
- (c) whether applications from Members of Parliament were invited for different models of public sector unit;
- (d) if so, how many applications were received for cars, station wagons and many were actually allotted and delivery taken; and
- (e) whether any vehicles have been given to only few Members of Parliament; if so, details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND **PETRO-CHEMICALS** (SHRI R. K. JAICHANDRA SINGH): (a) to (e) In absence of statutory distribution control on automobiles, there are no quotas with the Government for allotment to any category of priority users including Members of Parliament. However, Automobile manufacturers normally consider requests for priority allotment of vehicles to Members of Parliament for their personal use. Maruti Udyog Limited has not been able to allot vehicles from this discretionary quota for the last one year on account of a stay by the Supreme Court.

Lok Adalat in Capital

3344. DR. B. L. SHAILESH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what has been the experience of Government of the experiment of Lok Adalats initiated by Judiciary on 6 October 1985 in the capital:

(b) whether it is a fact that a random survey of some lawyers and clients has revealed that lawyers had received anything from 15 per cent to 25 per cent of the money given by Lok Adalat to the claiments who filed compensation claims under the Motor Vehicles Act before the motor accident claims tribunals in Delhi:

Written Answers

- (c) the authority charged with the monitoring of the functioning of the Lok Adalats;
- (d) whether Government are seized of the urgency of making reforms which could ensure real and speedy justice in the district courts to start with in the light of the recent discussions held by the LAWASIA Conference in the capital; and
- (e) if so Government's thinking on the subject?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): to the information furnished by Committee for Implementing Legal Aid Schemes (CILAS):

- (a) The first Lok Adalat on Motor Accident Compensation Claims was organised by the Delhi Legal Aid and Advice Board on 6.10.1985 in Delhi in collaboration with the General Insurance Corporation of India and the Delhi Transport Corporation. The results were encouraging. 116 cases were settled involving the payment of compensation amounting to Rs. 35,18,500 to the claimants.
- (b) No such allegation has been brought to the notice of the CILAS. The CILAS has devised a system under which of compensation the substantial part awarded is put in a fixed deposit for the benefit of the claimant.
- (c) The Delhi Legal Aid and Advice Board is incharge of monitoring the functions of Lok Adalats in Delhi.
- (d) and (e) The Government has decided to set up a Commission on Judicial Reforms with a view to provide speedy and inexpensive justice to the common man.